

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:1636
ANSWERED ON:23.03.2012
E-VOTING IN LOCAL BODY ELECTIONS
Dhruvanarayana Shri R.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether the Government is working on e-voting in local body elections;
- (b) if so, the details thereof, State-wise including Karnataka; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO)

(a) to (c): Article 243K(4) of the Constitution empowers the Legislature of a State to make provisions regarding elections to Panchayats. Ministry of Panchayati Raj had constituted a Task Force in March, 2011 to 'Strengthen the Institution of State Election Commission and Related Matters'. The Task Force submitted its report in October, 2011. One of the recommendations of the Task Force was online voting, which has been tried on an experimental basis in Municipal elections in Gujarat. The final decision in this regard rests with States.